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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1208-L.—8th July, 2014.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 16 of 2014

**THE WEST BENGAL UNIVERSITY LAWS
(AMENDMENT) BILL, 2014.**

**A
BILL**

to amend the Calcutta University Act, 1979, the North Bengal University Act, 1981, the Burdwan University Act, 1981, the Vidyasagar University Act, 1981, the Kalyani University act, 1981, the West Bengal State University (Barasat, North 24-Parganas) Act, 2007, the Gour Banga University Act, 2007, the Sidho-Kanho-Birsha University Act, 2010, the Jadavpur University Act, 1981, the Rabindra Bharati University Act, 1981, the Netaji Subhas Open University Act, 1997, the Presidency University Act, 2010, the Coochbehar Panchanan Barma University Act, 2012, the Kazi Nazrul University Act, 2012, the Diamond Harbour Women's University Act, 2012 and the Bankura University Act, 2013.

*The West Bengal University Laws (Amendment) Bill, 2014.**(Clauses 1-3.)*

WHEREAS it is expedient to amend the Calcutta University Act, 1979, the North Bengal University Act, 1981, the Burdwan University Act, 1981, the Vidyasagar University Act, 1981, the Kalyani University Act, 1981, the West Bengal State University (Barasat, North 24-Parganas) Act, 2007, the Gour Banga University Act, 2007, the Sidho-Kanho-Birsha University Act, 2010, the Jadavpur University Act, 1981, the Rabindra Bharati University Act, 1981, the Netaji Subhas Open University Act, 1997, the Presidency University Act, 2010, the Coochbehar Panchanan Barma University Act, 2012, the Kazi Nazrul University Act, 2012, the Diamond Harbour Women's University Act, 2012 and the Bankura University Act, 2013, for the purposes and in the manner hereinafter appearing:

It is hereby enacted in the Sixty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

Amendment of West Ben. Act, XXXVIII of 1979.

1. (1) This Act may be called the West Bengal University Laws (Amendment) Act, 2014.

(2) It shall come into effect at once.

2. In the Calcutta University Act, 1979, for clause (c) of sub-section (1) of section 8, the following clause shall be substituted:—

“(c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Senate:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of West Ben. Act, XXV of 1981.

3. In the North Bengal University Act, 1981, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“(c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;

West Ben. Act XXXVIII of 1979.
West Ben. Act XXV of 1981.
West Ben. Act XXIII of 1981.
West Ben. Act XVIII of 1981.
West Ben. Act XL of 1981.
West Ben. Act XXVIII of 2007.
West Ben. Act XXVI of 2007.
West Ben. Act XII of 2010.
West Ben. Act XXIV of 1981.
West Ben. Act XXXVI of 1981.
West Ben. Act XIX of 1997.
West Ben. Act XIII of 2010.
West Ben. Act XXI of 2012.
West Ben. Act XIX of 2012.
West Ben. Act XXXVII of 2012.
West Ben. Act XIX of 2013.

*The West Bengal University Laws (Amendment) Bill, 2014.**(Clauses 4, 5.)*

- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XXIII of 1981.

4. In the Burdwan University Act, 1981, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“(c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XVIII of 1981.

5. In the Vidyasagar University Act, 1981, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“(c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

*The West Bengal University Laws (Amendment) Bill, 2014.**(Clauses 6-8.)*

Amendment of
West Ben. Act.
XL of 1981.

6. In the Kalyani University Act, 1981, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“ (c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XXVIII of 2007.

7. In the West Bengal State University (Barasat, North 24-Parganas) Act, 2007, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“ (c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XXVI of 2007.

8. In the Gour Banga University Act, 2007, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“ (c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

*The West Bengal University Laws (Amendment) Bill, 2014.**(Clauses 9-11.)*Amendment of
West Ben. Act.
XII of 2010.**9.** In the Sidho-Kanho-Birsha University Act, 2010, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“(c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XXIV of 1981.**10.** In the Jadavpur University Act, 1981, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“(c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XXXVI of 1981.**11.** In the Rabindra Bharati University Act, 1981, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“(c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;

*The West Bengal University Laws (Amendment) Bill, 2014.**(Clauses 12, 13.)*

- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

12. In the Netaji Subhas Open University Act, 1997, for clause (c) of sub-section (1) of section 10, the following clause shall be substituted:—

“(c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Executive Council:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XIX of 1997.

13. In the Presidency University Act, 2010, for clause (c) of sub-section (1) of section 8, the following clause shall be substituted:—

“(c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Governing Board:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XIII of 2010.

*The West Bengal University Laws (Amendment) Bill, 2014.**(Clauses 14-16.)*Amendment of
West Ben. Act.
XXI of 2012.**14.** In the Coochbehar Panchanan Barma University Act, 2012, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“ (c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XIX of 2012.**15.** In the Kazi Nazrul University Act, 2012, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“ (c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

Amendment of
West Ben. Act.
XXXVII of 2012.**16.** In the Diamond Harbour Women’s University Act, 2012, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“ (c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

*The West Bengal University Laws (Amendment) Bill, 2014.**(Clause 17.)*

Amendment of
West Ben. Act.
XIX of 2013.

17. In the Bankura University Act, 2013, for clause (c) of sub-section (1) of section 9, the following clause shall be substituted:—

“ (c) The Search Committee shall be constituted in the following manner:—

- (i) an academician, not below the rank of the Vice-Chancellor of a Central or State-aided University or the Director of a National institute of higher learning, to be nominated by the Chancellor in consultation with the Minister, and such nominee shall be the Chairperson of the Committee;
- (ii) an academician, not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the State Government;
- (iii) an academician not below the rank of a Professor of a Central or State-aided University or National institute of higher learning, to be nominated by the Court:

Provided that the nominees, as mentioned under sub-clauses (i), (ii) and (iii) shall not be the persons associated with the concerned University for which the Search Committee is constituted.”.

STATEMENT OF OBJECTS AND REASONS.

It has been proposed to amend the various Universities Act in the State of West Bengal so far it relates to the constitution of Search Committee for the purpose of appointment of the Vice-Chancellors in various State-aided Universities in such a way so that the Educationists of higher excellence are included in the Search Committee with a view to recommending the names of the persons to be appointed as Vice-Chancellor of the various State-aided Universities.

2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,

The 8th July, 2014.

PARTHA CHATTERJEE,

Member-in-charge.

By order of the Governor,

MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*